GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION NO-1484 TO BE ANSWERED ON- 09/12/2025

NATIONAL ACCESSIBILITY & ASSISTIVE-TECH MISSION

1484. Shri Shyamkumar Daulat Barve:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government considered establishing a "National Accessibility & Assistive-Tech Mission" to ensure real "full inclusion" for Persons with Disabilities (PwD), under which a time-bound national plan can be formulated to implement structural reforms such as mandatory compliance with universal design norms, affordability of AI-based assistive devices, a disability-linked digital inclusion index, accessible public infrastructure audits, and disability-adjusted productivity norms in the employment sector;
- (b) if so, the details thereof;
- (c) whether the Government considered making disability impact assessments mandatory in all Central and State schemes so that policies are aligned with the specific needs of PwD since the inception of the said scheme; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B L VERMA)

(a) to (d): Presently, there is no proposal for establishing a National Accessibility & Assistive-Tech Mission in the Department.

Department is already implementing various schemes such as "Creation of Barrier Free Environment" (CBFE) scheme for creation of barrier-free infrastructure, accessible Information & Communication Technology (ICT) systems and Transport systems accessibility, Scheme of Assistance to Persons with Disabilities for Purchase/Fitting of Aids /Appliances (ADIP Scheme) ADIP Scheme for distribution of different assistive aids/devices, based on modern technology, etc..

Also 'Works, lands and buildings vested in or in the possession of the State' is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Person with Disabilities Act, 2016, the appropriate governments are responsible to take steps to ensure accessible built infrastructure, transport systems and accessible ICT for PwDs and is also responsible to

conduct regular social audits/assessments to ensure that different schemes meet accessibility requirements.

For the continuation of Department implemented schemes, in compliance with Ministry of Finance's directives, a Third Party Evaluation of all Central Sector Schemes run by the department is conducted every five years, taking into account the efficacy of scheme outcomes for Divyangians.
